



LEGISLATIVE ASSEMBLY OF THE STATE OF GOA

**The Goa Agricultural Produce and Livestock
Marketing (Promotion and Facilitation)
(Amendment) Bill, 2026**

(Bill No. 10 of 2026)

(To be introduced in the Legislative Assembly of the State of Goa)

**GOA LEGISLATURE SECRETARIAT
ASSEMBLY HALL, PORVORIM
JANUARY, 2026**

**The Goa Agricultural Produce and Livestock
Marketing (Promotion and Facilitation) (Amendment)
Bill, 2026**

(Bill No. 10 of 2026)

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BILL

*further to amend the Goa Agricultural Produce and Livestock
Marketing (Promotion and Facilitation) Act, 2007 (Goa Act 11 of
2007).*

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BE it enacted by the Legislative Assembly of Goa in the Seventy-sixth Year of the Republic of India as follows:—

10 1. **Short title and commencement.**— (1) This Act may be called the ‘Goa Agricultural Produce and Livestock Marketing (Promotion and Facilitation) (Amendment) Act, 2026.

(2) It shall come into force at once.

15 2. **Amendment of section 2.**— In section 2 of the Goa Agricultural Produce and Livestock Marketing (Promotion and Facilitation) Act, 2007 (Goa Act 11 of 2007) (hereinafter referred to as the “principal Act”) for clause (b), the following clause shall be substituted, namely:—

20 25 “(b) “agriculturist” means a person who ordinarily by his own labour or by the labour of any member of his family or by the labour of his tenants or servants or hired labour or otherwise, is engaged in the production or growth of any notified agricultural produce. The agriculturist shall possess valid Krishi Card issued by Directorate of Agriculture under Code No. 1 (one) or 2 (two) or 4 (four) and shall possess minimum area of 1000 sq.mtrs and should have sold his notified agricultural produce of the value not less than Rs. 15000/- in the preceding financial year or of such amount as may be determined by the State Marketing Officer from time to time to any dealer registered with the Department of Agriculture or the Goa Agricultural Produce and Livestock Marketing Board but

does not include a trader, trading agent, broker, processor or commission agent.”.

3. Amendment of section 14.— In section 14 of the principal Act, —

(i) in sub-section (2), for the expression “Registrar of Co-operative Societies”, the expression “Director of Agriculture/State Marketing Officer or any other person nominated by the Government in this behalf” shall be substituted; 5

(ii) in sub-section (3), for the expression “Registrar of Co-operative Societies”, wherever it occurs, the expression “Director of Agriculture/State Marketing Officer or any other person nominated by the Government in this behalf” shall be substituted. 10

4. Amendment of section 16.— In section 16 of the principal Act, in sub-section (1), for the expression “Assistant Registrar”, the expression “Director of Agriculture/State Marketing Officer” shall be substituted. 15

5. Amendment of section 26.— In section 26 of the principal Act, in sub section (1), for the expression “a majority of not less than two third of its total number of members” the expression “simple majority of its total number of members” shall be substituted. 20

6. Amendment of section 76.— In section 76 of the principal Act, in sub-section (2), for the words “Assistant Registrar of Co-operative Societies”, the words “Assistant Director of Agriculture” shall be substituted.

STATEMENT OF OBJECTS AND REASONS

The Bill seeks to amend sections 2 of the Goa Agricultural Produce and Livestock Marketing (Promotion and Facilitation) Act, 2007 (Goa Act 11 of 2007) (hereinafter referred to as the “said Act”), so as to redefine the term “agriculturist” as the Department of Agriculture has registered farmer in the State under various categories as per the land ownership details and thus, proper database of the agriculturist is available with the Department.

The Bill further seeks to amend section 14 of the said Act as the subject “Agriculture Marketing” is now allotted to the Department of Agriculture.

The Bill also seeks to amend section 26 of the said Act so as to provide that chairman or vice-chairman shall cease to be chairman or vice-chairman if resolution is passed by simple majority of total number of members of the Board.

The Bill also seeks to amend section 76 of the said Act as the subject “Agriculture Marketing” is now allotted to the Department of Agriculture.

This Bill seeks to achieve the above objects.

FINANCIAL MEMORANDUM

No Financial implications are involved in this Bill.

MEMORANDUM REGARDING DELEGATED LEGISLATION

No delegated legislation is envisaged in this Bill.

Porvorim-Goa
13 January, 2026

Dr. Pramod Sawant
Hon'ble Chief Minister/
Minister for Agriculture

Assembly Hall,
Porvorim-Goa,
13 January, 2026

NAMRATA ULMAN
Secretary to the Legislative
Assembly of Goa

ANNEXURE

It is proposed to amend section 2 (b), 14 (2), 14 (3), 16 (1), 26 (1) and 76(2) of the 'Goa Agricultural Produce & Livestock Marketing' (Promotion and Facilitation) (Amendment) Bill, 2026 (Bill No. 10 of 2026)

	<i>Existing</i>
Section 2 (b)	“agriculturist” means a person who ordinarily by his own labour or by the labour of any member of his family or by the labour of his tenants or servants or hired labour or otherwise, is engaged in the production or growth of any notified agricultural produce, and includes a member of a co-operative society registered in the State of Goa which is dealing with agricultural produce and a person who has sold agricultural produce to the co-operative society, of the value not less than Rs.5000/- in the preceding financial year or of such amount as may be determined by the State Marketing Officer from time to time in the preceding financial year; but does not include a trader, trading agent, broker, processor or commission agent”,
Section 14 (2)	Whenever the list of voters is to be prepared or revised for the purpose of conducting election to the Marketing Board, the Registrar of Co-operative Societies shall, in writing, inform the Marketing Board about the same and require the Marketing Board to submit the list of voters of different constituencies and also require to deposit with him such amount before such date as may be specified by him for meting expenses of elections.
Section 14 (3)	The Registrar of Co-operative Societies shall, after the declaration of the result of the election, draw up a statement of the expenditure incurred in conducting the election and shall within a period of three months from such result forward the same to the Marketing Board for information. The balance amount remaining unspent, if any, shall be refunded to the Marketing Board along with the dead stock purchased for the purpose. If the expenditure incurred exceeds the amount of deposit, the Registrar of Co-operative Societies shall call upon the Marketing Board to pay the excess the amount as specified by him within one month from the date of receipt of the direction from him and the Marketing Board shall comply with such direction.
Section 16 (1)	Notwithstanding anything contained in sub-section (3) of section 15 or any other provisions of this Act, where the term of office of two years, five years or the extended term of office, if any, of members of the Marketing Board has expired, the Government or any Officer not below the rank of Assistant Registrar authorized by it, shall, by a written order, -
Section 26 (1)	A Chairman or Vice-Chairman shall forthwith cease to be a Chairman or a Vice-Chairman, as the case may be, if the Marketing Board at a special meeting by a resolution passed by a majority of not less than two third of its total number of members (excluding the members who have no right to vote), so decides.
Section 76 (2)	The State Marketing Officer may delegate any of his powers to any Officer of the Government not below the rank of Assistant Registrar of Co-operative Societies.